NATIONAL COMPANY LAW TRIBUNAL DIVISIONAL BENCH **CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW BOARD, CHENNAI HELD ON 01/06/2017 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/150/2016

NAME OF THE PETITIONER(S)

: Madhu Dadha & 2 others

NAME OF THE RESPONDENT(S)

: M/s Dadha Securilockers Private Limited & 4 others

UNDER SECTION

: 397/398, 237, 402 & 403

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

MAHENDRA DADHA R4 SURENDRA DADHA R3 SNEHLATA DADHA R2 GP.KNOWNOW | Comes to p

ORDER

Shri G Krishna Kumar, counsel for petitioners present. Ms Snehlata Dadha, R2, Shri Surendra Dadha, R3 and Shri Mahendra Dadha, R4 present in person. representation on behalf of R5. She is stated to be the wife of R3. R3 is directed to appoint a representative/advocate to represent R5 or else appropriate order will be passed by the next date of hearing. R2 prayed that she is suffering from cancer and she has no role in the management and is not concerned with the allegations made in the petition by the petitioner. Petitioner is directed to indicate specific allegation against R2 by filing an affidavit. Counsel for respondents has submitted that the Chartered Accountant appointed is not a fit person to be given this assignment with regard to which they are directed to file an affidavit and also suggest names of three independent CAs. Petitioner shall also directed to suggest names of three independent CAs provided the affidavit proposed to be filed by the respondents discloses genuine reasons for changing the Chartered Accountant. Put up on 09.06.2017 at 10.30 A.M.

(Ch. Md. Sharief Tariq) Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)